

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00212 of 2015
Cuttack, this the 29th day of April, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

.....

Anil Kumar Dalai,
aged about 38 years,
S/o late Naran Dalai of
At- Dampur, PO- Berboi,
PS- Delanga, Dist. Puri.

...Applicant

(Advocates: M/s. G.Singh, K.K.Rout)

VERSUS

Union of India represented through its

1. General Manager(P),
At-2nd Floor, East Coat Railway, Khurda,
South block, Rail Sadan, Samanta Vihar,
Chandrasekhpur, Bhubaneswar-751017,
Dist. Khurda.

2. Divisional Railway Manager,
Khurda Road Division, East Coast Railway,
At/PO- Jatni, Dist. Khurda.

3. Chief Personnel Officer (Trg),
East Coast Railway,
At/PO- Bhubaneswar, Dist. Khurda.

... Respondents

(Advocate: Mr. T.Rath)

.....

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. K.K.Rout, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

Alka

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i) To pass appropriate order directing the respondents to consider his case and give appointment to the applicant under rehabilitation assistance scheme on compassionate ground within a stipulated period.

(ii) To pass any other order.....”

3. The case of the applicant in nutshell is that his father while working on dhometric machine met with an accident on 16.07.2000 and subsequently became partly infirm. He took voluntary retirement on 18.08.2000. The grievance of the applicant is that he made several representations seeking appointment on compassionate ground but to no avail. Mr. Rout, Ld. Counsel for the applicant, submitted that the Respondent No.3 vide letter dated 08.12.2014 requested the General Manager to look into the matter and take appropriate measures. He submitted that the further representation dated 30.12.2014 (Annexure-4) of the applicant having yielded no response, he has approached this Tribunal in the present O.A.

4. Taking into account the submission made by Mr. Rout, Ld. Counsel for the applicant, without expressing any opinion on the merit of the case, I dispose of this O.A. at this admission stage by directing Respondent No. 1 to consider and dispose of the representation dated 30.12.2014 vide Annexure-4, if the same has been filed and is still pending consideration, in a well reasoned order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.



5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
6. On the prayer made by Mr. Rout, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 1 by Speed Post for which he undertakes to file the postal requisites by 01.05.2015.


(A.K.PATNAIK)
MEMBER(Judl.)

RK